CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A. No. 249 of 1999..

Wednesday this the 3rd day of Mardh 1999.

CORAM:

HON'BLE MR. A.M. SIVADAS, JUDICIAL MEMBER

T. Padmanabhan,
Ex-Casual Labourer,
Southern Railway,
Palghat Division,
residing at:
Mundakandam,
Cheruvathoor P.O.,
Kasargod District.   .. Applicant

(By Advocate Shri T.C. Govindaswamy)

Vs.

The Senior Divisional Personnel
Officer, Southern Railway,
Palghat Division, Palghat.   .. Respondent

(By Advocate Shri P.A. Mohammed)

The application having been heard on 3rd March, 1999,
the Tribunal on the same day delivered the following:

ORDER

The applicant seeks to direct the respondent to
include his name at the appropriate place, in the Divisional
Seniority List of Casual Labourers of the Civil Engineering
Department of Palghat Division and to grant him re-engagement/
absorption in preference to his juniors.

2.   When the Original Application was taken up, the
learned counsel appearing for the applicant submitted that it
is suffice to direct the respondent to consider and dispose
of A-2 representation within a reasonable time after referring
to A-1 and all the relevant documents available at the permanent
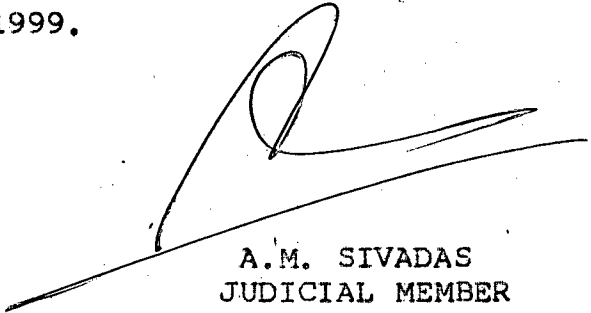Way Inspector's Office at Kasargod and Mangalore.

3.   Learned counsel appearing for the respondent submitted that there is no objection in adopting such a course.

4.   Accordingly, the respondent is directed to consider A-2 representation and pass appropriate orders within a period of two months from the date of receipt of a copy of this order referring to A-1 and all the relevant documents at the office of the Permanent Way Inspector, Kasargod and Mangalore.

5.   Original Application is disposed of as above. No costs.

Dated, the 3rd March, 1999.

                                        A.M. SIVADAS
                                        JUDICIAL MEMBER

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LIST OF ANNEXURES

1. Annexure A1: True copy of the Wage Slip issued by the Permanent Way Inspector, Southern Railway, Kasargod.

2. Annexure A2: True copy of the representation dated 25.3.98 submitted by the applicant to the respondent.

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